

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT NO.**

Appeal No. ST/87186/2013

(Arising out of Order-in-Appeal No. AV(36)36/2013 dt.14.02.2013
passed by the Commissioner (Appeals) Central Excise & Customs,
Aurangabad)

Nanded District Central Co-op. Bank Ltd. : Appellant

VS

**Commissioner of Central Excise & Customs, : Respondent
Aurangabad.**

Appearance

None for Appellant

Shri Dilip Shinde, Asstt. Commr. (A.R) for respondent

CORAM:

Hon'ble Dr. D.M. Misra, Member (Judicial)

Hon'ble Mr. Sanjiv Srivastava, Member (Technical)

Date of hearing : 16/07/2018

Date of decision : 16/07/2018

ORDER NO.

Per : Dr. D.M. Misra

The matter has been listed on 2.1.2018, 23.1.2018, 2.2.2018,
8.3.2018, 5.4.2018, 14.6.2018 and today on 16.7.2018.

2. Learned Authorized Representative for the Revenue submits
that despite of notices served on the appellant, none appeared on
behalf of the appellant nor there is any request for adjournment.

3. Since the appellant is not interested in pursuing the appeal,
the appeal deserves to be dismissed for non-prosecution.

Consequently, the appeal is dismissed for non-prosecution. Appeal dismissed.

(Pronounced in court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. D.M. Misra)
Member (Judicial)

SM.